

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1457/2015

ABHISHEK

Appellant(s)

VERSUS

STATE OF MADHYA PRADESH

Respondent(s)

WITH

Crl.A. No. 1456/2015 (II-A)

Date : 31-08-2023 These appeals were called on for pronouncement of judgment today.

For Appellant(s) Mr. Sidharth Luthra, Sr.Adv.(through virtually)*

Mr. Anmol Kheta, Adv.

Mr. Dushyant Dahiya, Adv.

Mr. Dinesh Chandra Pandey, AOR

For Respondent(s) Mr. Sunny Choudhary, AOR

Mr. Abhinav Shrivastava, Adv.

Mr. Sandeep Sharma, Adv.

Mr. Shivang Rawat, Adv.

Mr. Karan Bishnoi, Adv.

Mr. Pashupathi Nath Razdan, AOR

Mr. Abhimanyu Singh, Adv.

Mr. Nirmal Kumar Ambastha, Adv.

Ms. Maitreyee Jagat Joshi, Adv.

Mr. Astik Gupta, Adv.

Ms. Nidhi, AOR

Hon'ble Mr. Justice Sanjay Kumar pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Aniruddha Bose, His Lordship and Hon'ble Mr. Justice S.V.N.Bhatti.

The appeals are allowed in terms of the signed reportable judgment, which is placed on the file.

Pending application(s), if any, stand disposed of.

(NIRMALA NEGI)
COURT MASTER (SH)

*appearance not given, letter given later.

(VIDYA NEGI)
ASSISTANT REGISTRAR

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1457/2015

ABHISHEK

Appellant(s)

VERSUS

STATE OF MADHYA PRADESH

Respondent(s)

WITH

Crl.A. No. 1456/2015 (II-A)

Date : 31-08-2023 These appeals were called on for pronouncement of judgment today.

For Appellant(s) Mr. Anmol Kheta, Adv.
Mr. Dushyant Dahiya, Adv.
Mr. Dinesh Chandra Pandey, AOR

For Respondent(s) Mr. Sunny Choudhary, AOR
Mr. Abhinav Shrivastava, Adv.
Mr. Sandeep Sharma, Adv.
Mr. Shivang Rawat, Adv.
Mr. Karan Bishnoi, Adv.

Mr. Pashupathi Nath Razdan, AOR
Mr. Abhimanyu Singh, Adv.
Mr. Nirmal Kumar Ambastha, Adv.
Ms. Maitreyee Jagat Joshi, Adv.
Mr. Astik Gupta, Adv.

Ms. Nidhi, AOR

Hon'ble Mr. Justice Sanjay Kumar pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Aniruddha Bose, His Lordship and Hon'ble Mr. Justice S.V.N.Bhatti.

The appeals are allowed in terms of the signed reportable judgment, which is placed on the file.

Pending application(s), if any, stand disposed of.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR